## GOVERNMENT OF INDIA MINISTRY OF WOMEN AND CHILD DEVELOPMENT

# LOK SABHA UNSTARRED QUESTION NO. 3402 TO BE ANSWERED ON 08.08.2025

#### RESERVATION FOR ORPHAN CHILDREN

3402: THIRU THANGA TAMILSELVAN: DR. GANAPATHY RAJKUMAR P:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has any proposal to reserve 5% job Reservation of Posts in Government Establishments to Orphans, if so, the details thereof;
- (b) whether the Government provides social security to all orphan children to ensure healthy upbringing at par with children with biological parents, if so, the details thereof;
- (c) the details of the protection from exploitation and ill treatment to ensure peaceful life and make them respectable contributing adult of the society;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

#### **ANSWER**

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SAVITRI THAKUR)

- (a): Presently there is no such proposal under consideration of the Government.
- (b) to (e): The Ministry of Women and Child Development administers the Juvenile Justice (Care and Protection of Children) Act, 2015 (JJ Act, 2015), as amended in 2021, which is the primary legislation for ensuring safety, security, dignity and well-being of children in Need of Care and Protection as well as Children in Conflict with Law. It caters to their basic needs, care, protection, development, treatment, rehabilitation and social re-integration. The Act creates statutory structures at the State and District levels which include State Child Protection Society, Child Welfare Committees, Juvenile Justice Boards, District Child Protection Units. It also provides for establishment of Child Care Institutions.

Sections 27-30 of the Juvenile Justice (Care and Protection of Children) Act, 2015 (as amended in 2021) provide for the Child Welfare Committees (CWCs) which are empowered to take decisions with regard to the children in need of care and protection, keeping their best interest in mind including orphan, abandoned and surrendered children. CWCs are also mandated to monitor the functioning of the CCIs.

Sections 04-09 of the JJ Act, 2015 provide for the Juvenile Justice Boards which are empowered to take decisions for the welfare of children in conflict with law.

Ministry of Women and Child Development is implementing a Centrally Sponsored Scheme namely 'Mission Vatsalya' in all States/ UTs on predefined cost sharing basis between the Central and the State Governments to deliver various services for children in difficult circumstances including orphan children. The scheme provides institutional care, non-institutional care and outreach services. Child Care Institutions (CCIs) established under the Mission Vatsalya scheme provide, *inter-alia*, age-appropriate education, access to vocational training, recreation, health care, counselling etc. State-wise number of Child Care Institutions and children supported under Mission Vatsalya Scheme during FY 2024-25 is at Annexure.

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ANNEXURE REFERRED TO IN REPLY TO PARTS (b) TO (e) OF THE LOK SABHA UN-STARRED QUESTION NO.3402 FOR ANSWER ON 08.08.2025 BY THIRU THANGA TAMILSELVAN AND DR. GANAPATHY RAJKUMAR P. REGARDING RESERVATION FOR ORPHAN CHILDREN

### STATE-WISE NUMBER OF CHILD CARE INSTITUTIONS AND CHILDREN SUPPORTED UNDER MISSION VATSALYA SCHEME DURING FY 2024-25

S. No.	State/UT	No. of Child Care Institutions funded during 2024-25	No. of Children supported during 2024-25
1	Andhra Pradesh	98	2152
2	Arunachal Pradesh	11	420
3	Assam	58	1615
4	Bihar	91	2958
5	Chhattisgarh	105	1876
6	Goa	23	519
7	Gujarat	81	2393
8	Haryana	31	946
9	Himachal Pradesh	48	1390
10	Jammu and Kashmir	62	1385
11	Jharkhand	46	1995
12	Karnataka	127	4587
	Kerala	45	1345
14	Madhya Pradesh	102	2303
15	Maharashtra	107	3667
16	Manipur	87	2296
17	Meghalaya	53	990
18	Mizoram	66	1348
19	Nagaland	57	621
20	Odisha	142	4627
21	Punjab	26	506
	Rajasthan	140	3958
23	Sikkim	27	660
24	Tamil Nadu	313	12438
25	Telangana	67	2485
26	Tripura	31	1085
	Uttar Pradesh	164	5420
28	Uttarakhand	44	868
29	West Bengal	207	7615
	Andaman & Nicobar	10	263
	Chandigarh	9	344
32	Dadra & Nagar Haveli and Daman & Diu	4	64
33	Ladakh	9	77
34	Lakshadweep	0	0
	National Capital Territory of Delhi	39	1012
36	Puducherry	29	654
	Total	2559	76882